

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
MUMBAI BENCH "D", MUMBAI**

**BEFORE SHRI SAKTIJIT DEY, JUDICIAL MEMBER AND  
SHRI RAJESH KUMAR, ACCOUNTANT MEMBER**

**ITA No.1589/M/2018  
Assessment Year: 2011-12**

DCIT CC 3(4) Cen Rg-3, R. No.1915, 19 <sup>th</sup> Floor, Air India Bldg., Nariman Point, Mumbai - 400021	Vs.	M/s. Dev Land And Housing P. Ltd., 10 <sup>th</sup> Floor, Dev Plaza, Opp. Fire Brigade, S.V. Rd., Andheri (W), Mumbai <b>PAN: AACCD3656L</b>
(Appellant)		(Respondent)

**Present for:**

Assessee by : Ms. Karishma Buta Shah, A.R.  
Revenue by : Shri Bharat Andhale, D.R.

Date of Hearing : 08.09.2021  
Date of Pronouncement : 08.09.2021

**ORDER**

**Per Rajesh Kumar, Accountant Member:**

The present appeal has been preferred by the Revenue against the order dated 13.12.2017 of the Commissioner of Income Tax (Appeals) [hereinafter referred to as the CIT(A)] relevant to assessment year 2011-12.

2. At the outset, the Ld. D.R. of the Revenue brought to the notice of the Bench that the assessee has gone into Vivad Se Vishwas Scheme and also submitted that form No.3 also has already been issued. The Ld. D.R., therefore, prayed before the Bench that appeal may kindly be allowed to be withdrawn.

3. The Ld. A.R. fairly conceded to the withdrawal of the appeal.
4. Accordingly, we are inclined to dismiss the appeal of the Revenue.
5. In the result, the appeal of the Revenue is dismissed as withdrawn.

**Order pronounced in the open court on 08.09.2021.**

**Sd/-  
(Saktijit Dey)  
JUDICIAL MEMBER**

**Sd/-  
(Rajesh Kumar)  
ACCOUNTANT MEMBER**

Mumbai, Dated: 08.09.2021.

\* Kishore, Sr. P.S.

Copy to: The Appellant  
The Respondent  
The CIT, Concerned, Mumbai  
The CIT (A) Concerned, Mumbai  
The DR Concerned Bench

//True Copy//

By Order

Dy/Asstt. Registrar, ITAT, Mumbai.